NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No.235/2017 with office note

CP (IB) NO. 07/Chd/Hry/2017

In the matter of:

M/s Recorders and Medicare Systems Pvt. Ltd. ...Petitioner/Applicant

Present:

Mr. G.S. Sarin, Practising Company Secretary and

Mr. Jalesh Grover, CA, Independent Director

for the petitioner.

CA No.235/2017

While monitoring the progress reports sent by the Resolution

Professional, the file was ordered to be listed as the permitted period of 270

days for completion of the resolution plan had expired. The period of 180 days

of completion of resolution plan as given in sub-section (1) of Section 12 of the

Insolvency and Bankruptcy Code, 2016 was expiring in the month of

September, 2017 and vide order dated 12.09.2017 that period was extended

for another period of 90 days in terms of sub-section (3) of Section 12 of the

Code. The total period allowed for the resolution plan thus expired on

10.12.2017.

The Resolution Professional has filed CA No.235/2017 for

bringing to the notice of Adjudicating Authority that CWP-27730-2017(O&M)

has been filed by Mr. Suman Jolly Managing Director of the Corporate Debtor

before the Hon'ble Punjab and Haryana High Court. The Hon'ble High Court

has directed issuance of notice in the said petition for 25.01.2018 and in the

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meanwhile status quo with regard to the functioning of the creditors qua the company to continue. In view of the above, the matter be listed on 15.02.2018 with further progress reports. CA No.235/2017 stands disposed of.

Sd/-

(Justice R.P. Nagrath) Member (Judicial)

December 26, 2017